# NOTICE

This is to notify Advocates and Parties-in-person that on and from Monday, the 3rd January 2022, the court presided over by Justice A.K. Menon will hear matters to be notified per the extant assignment on the following days.

| Days | Description of Matters |
|---|---|
| **MONDAY** | Applications under Sections 9 and 11 of the Arbitration and Conciliation Act, 1996 upto the year 2019 and all applications therein. |
| **TUESDAY** | Admiralty Suits and all applications therein. |
| **WEDNESDAY** | Company Petitions and Applications (Company Matters including Appeals against orders of Company Law Board).<br><br>Appeals under the Companies Act, except part-heard matters of other courts.<br><br>Official Liquidator's Reports (not assigned to any other court), misfeasance summons, complaints under the Companies Act. |
| **THURSDAY** | Commercial Disputes of value of Rs.100 crores or more and all applications therein. |
| **FRIDAY** | Special Court matters. |

***For avoidance of doubt, it is clarified that ;***

(I) Circulation of urgent applications in the different categories may be sought on the aforesaid days. Extremely urgent matters may be listed as directed by the Court.

(II) Unless extremely urgent, the matters need not be mentioned and praecipes seeking circulation may be handed over to the Associate before 10:30 a.m. specifying the date and urgency.

(III) Matters already adjourned to the specific dates will be re-scheduled in accordance with the respective categories to be taken up during the week as above.

(IV) To the extent possible, final hearing matters, as per the above categories, will be taken up post lunch.

Dated this 28th day of December, 2021.

By Order,

Sd/-

(S.M. Kochey)

I/c. Prothonotary and Senior Master

High Court, O.S., Bombay